

Ex. No.26/11

New No.97507/16

14.08.2020

File was not taken up on 27.03.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 14.08.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: Mr. Sumit Ahuja, Ld. Counsel for the decree holder.  
None for judgment debtors.  
None for objectors.

Record is perused.

Examination-in-chief of DHW-1 was recorded in part. Ld. Counsel for the decree holder submits that the decree holder does not wish to lead further examination-in-chief and its stands completed. He requests that the case be adjourned for cross-examination of DHW-1.

Request is allowed.

To come up for cross-examination of DHW-1 to 23.10.2020

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
14.08.2020

E. No.92/16

New No.80759/16

14.08.2020

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None for petitioner.

Mr. Vimal Dhingra, Ld. Counsel for the respondent.

As no one is present on behalf of the petitioner, matter is adjourned for arguments on application for leave to defend to 19.12.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
14.08.2020

E. No.88/17

New No.16/18

14.08.2020

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi.

Present: None.

No one has appeared through video conferencing.

As such, matter is adjourned for arguments on the point of Section 15 (1) of the Delhi Rent Control Act to 21.12.2020.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
14.08.2020

E. No.121/19 & New No.657/19

14.08.2020

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi, on filing of application by the petitioner for urgent hearing.

Present: Mr. J.K. Jain, Ld. Counsel for the petitioner.  
None for the respondent.

Record is perused.

The Court agrees with the averments made in paragraph no. 3 and 4 of the application. Contents of paragraph no. 6 are reiteration of the grounds on which the present case was filed.

The purport of the directions given by the Hon'ble High Court is that urgent cases including eviction petitions filed on the ground of bonafide requirement in which applications for leave to defend are pending are not to be adjourned even though the normal functioning of the Courts has not resumed. The directions of the Hon'ble High Court do not require that the urgent cases to be preponed.

In case the Court has to allow the application under consideration for preponment of date of hearing, it will have to issue notice for service upon the respondents. There are several respondents in the present case. The present case is in any case next listed before the Court next month.

No grounds of exceptional urgency have been disclosed in the application because of which the Court should initiate issuance of notices and service upon all respondents, during this time when there is paucity of staff in the Court and also in Nazarat Branch due to the Covid-19 pandemic.

Application for early hearing is dismissed.

To come up for arguments on application for leave to defend on the date

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already fixed i.e.15.09.2020. Let copy of the rejoinder to the reply to the application for leave to defend be supplied to the petitioner atleast three days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
14.08.2020

E. No.124/19 & New No.660/19

14.08.2020

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 1977-2009/DHC/2020 dated 30.07.2020 passed by the Hon'ble High Court of Delhi, on filing of application for urgent hearing, filed on behalf of the petitioner.

Present: Mr. J.K. Jain, Ld. Counsel for the petitioner.  
None for the respondent.

Record is perused.

The Court agrees with the averments made in paragraph no. 3 and 4 of the application. Contents of paragraph no. 5 are reiteration of the grounds on which the present case was filed.

The purport of the directions given by the Hon'ble High Court is that urgent cases including eviction petitions filed on the ground of bonafide requirement in which applications for leave to defend are pending are not to be adjourned even though the normal functioning of the Courts has not resumed. The directions of the Hon'ble High Court do not require that the urgent cases to be preponed.

In case the Court has to allow the application under consideration for preponment of date of hearing, it will have to issue notice for service upon the respondents. There are several respondents in the present case. The present case is in any case next listed before the Court next month.

No grounds of exceptional urgency have been disclosed in the application because of which the Court should initiate issuance of notices and service upon all respondents, during this time when there is paucity of staff in the Court and also in Nazarat Branch due to the Covid-19 pandemic.

Application for early hearing is dismissed.

To come up for arguments on the application of the petitioner under Section 151 Code of Civil Procedure for correcting name of respondent no. 3

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and for arguments on application for leave to defend on the date already fixed i.e. 23.09.2020. Let copy of the rejoinder to the reply to the application for leave to defend be supplied to the petitioner atleast three days prior to the next date of hearing.

Copy of this order be sent to the Ld. Counsels for the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
14.08.2020